

आयकर/सीमा एवं उत्पाद शुल्क अधिकारियों के विरुद्ध मामले

4534. श्री नागमणि : क्या वित्त मंत्री यह बताने की कृपा करेंगे:

(क) क्या सरकार उन आयकर अधिकारियों, सीमा शुल्क और उत्पाद शुल्क अधिकारियों पर नजर रखती है जिन्होंने अपनी आय के ज्ञात साधनों के अनुपात से अधिक सम्पत्ति जमा कर रखी है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा है; और

(ग) ऐसे अधिकारियों के विरुद्ध पिछले तीन वर्षों के दौरान भ्रष्टाचार और कर अपवचन के कितने मामले दर्ज किए गए हैं?

वित्त मंत्रालय में राज्य मंत्री (श्री आर. जनार्थनम): (क) जी हां, अधिकारियों की आय से अधिक परिसंपत्तियों के संबंध में सूचना इस विभाग को या तो केन्द्रीय अन्वेषण ब्यूरो/अन्य एजेन्सियों द्वारा उपलब्ध कराई जाती है अथवा प्राप्त शिकायतों की जांच पूरा करने के बाद मिलती है। इस प्रयोजन हेतु राजस्व विभाग के अन्तर्गत दो अलग अलग सतर्कता निदेशालय है, एक आयकर अधिकारियों के लिए तथा दूसरा सीमा शुल्क एवं केन्द्रीय उत्पाद शुल्क अधिकारियों के लिए है।

(ख) केन्द्रीय जांच ब्यूरो द्वारा किए गए, आय से अधिक परिसंपत्तियों के मामलों का वर्ष वार और विभाग वार ब्यौरा निम्न प्रकार है।

वर्ष	आयकर	सीमा शुल्क और केन्द्रीय उत्पाद शुल्क
1995	5	4
1996	5	7
1997	9	9
1998	3	3
(30-06-1998 तक)		
कुल	21	23

(ग) गत तीन वर्षों के दौरान केन्द्रीय जांच ब्यूरो में दर्ज किये गए भ्रष्टाचार के मामलों की संख्या (आय से

अधिक परिसंपत्तियों के मामलों से भिन्न) निम्नप्रकार हैं।

वर्ष	आयकर	सीमा शुल्क और केन्द्रीय उत्पाद शुल्क
1995	18	45
1996	19	43
1997	14	36
1998	7	16
(30.06.1998 तक)		
कुल	58	140

Committee on Pay Structure of RRB Staff

4535. SHRI A. VIJAYA RAGHA-VAN: Will the Minister of Finance be pleased to state:

(a) whether the functioning of a Committee appointed by Reserve Bank of India for recommending pay structure of Regional Rural Bank Staff has been stayed by Hon'ble High Court at Bangalore;

(b) whether Government are considering the recommendations of the same Committee as submitted by RBI with its views; and

(c) if so, whether Government have taken the permission of the Hon'ble High Court?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. JANARTHANAM): (a) The pay and allowances of the employees of the Regional Rural Banks (RRBs) are to be determined by the Government under Section 17(1) of the Regional Rural Banks Act, 1976. Reserve Bank of India (RBI), on the advice of Government, appointed a Committee (Mahalik Committee) to make recommendations to Government on the issue. The Committee has since submitted its report.

As reported by RBI, Hon'ble High Court of Karnataka has granted interim

stay on further proceedings on implementation of the recommendations of the Mahalik Committee appointed by RBI. Since it is an interim order, action for filing petition to have it vacated has also been initiated.

(b) and (c) The matter is sub-judice and no decision has been taken by the Central Government/RBI on the recommendations of the Committee.

Case regarding amendment of promotion rules

4536. SHRI A, VIJAYA RAGHA-VAN: Will the Minister of HNANCE be pleased to state:

(a) the time-limit given by the Hon'ble High Court of Patna to Government of India for amendment of promotion rules in its judgement of the case filed by Santhal Pargana Gramin Bank staff for amendment of promotion rules; and

(b) whether Government honoured it; if not, the reasons therefor and by when it will be notified?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. JANARTHANAM): (a) While disposing of a Writ Petition filed by Santhal Pargana Gramin Bank (SPGB) Employees Association and Others, the Hon'ble High Court at Patna had observed as under:—

"In this view of the matter, this application is disposed of with a direction to the Central Government to lay down the policy decision as early as possible and preferably within 3 months from the date of receipt of a copy of this order. We, however, hope and trust that as soon as the policy laid down by the Central Government is received by the sponsor bank and/ or respondent bank the vacant posts shall be filled up in terms of the policy decision. This application is disposed of with the aforesaid mentioned direction."

The then Standing Counsel of Union Government in the Patna High Court was asked to file necessary petition before the

Hon'ble High Court for grant of more time for promulgation of the Appointment and Promotion Rules by the Central Government. Necessary details regarding the present status of the matter are being ascertained from the Standing Counsel as also SPGB.

(b) Based on the recommendations of the Working Group under the Chairmanship of Shri R.C. Gupta, the then Chief General Manager in National Bank for Agriculture & Rural Development (NABARD), a draft of the Appointment and Promotion Rules was prepared by NABARD. The same has been revised by them after incorporating comments/ views of sponsor banks. The draft rules have now been finalised in consultation with the Ministry of Law. These are being circulated to Regional Rural Banks (RRBs) for adoption.

DRI crack down on Exporters

4537. SHRI AMAR SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that DRI has recently cracked down on a massive brand involving some Calcutta based exporters which had resulted into a loss of several crores, by using fake licences;

(b) if so, the details thereof and the action taken against each exporter; and

(c) whether similar raids were conducted in other parts of the country and if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. JANARTHANAN): (a) to (c) There are no reports of any recent crack down by DRI on a *massive brand* involving some Calcutta based exporters. Perhaps, the Hon'ble Member has in view action initiated by DRI against some Calcutta based firms involved in *massive fraud* using fake advance licences, reported by some newspapers. Its brief details are given hereunder:

On the basis of information, various zonal units of DRI had initiated investi-